

Central Administrative Tribunal, Principal Bench

R.A.No.54/97 in O.A.No.1023/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this/7th day of February, 1997

Dr. Vijay Kumar Taneja
s/o Late Shri Ram Narain Taneja
r/o D-II/27, Kidwai Nagar(East)
New Delhi - 110 023.

... Applicant

1. Union of India through
The Secretary
Dept. of Agricultural Research & Education(DARE)
Ministry of Agriculture
New Delhi - 110 001.
2. The Director General
Indian Council of Agricultural Research
Krishi Bhawan
New Delhi - 110 001.

... Respondents

O R D E R (By Circulation)

A review has been sought on the ground that in the impugned order there has been an error of law as well as an error of fact. However, there is no explanation in the whole petition as to what is the error of law. As regards error of fact, it has been mentioned that the Tribunal in the impugned judgment came to the wrong conclusion that the applicant had been slack in seeking relief while in fact he had been raising the matter with the respondents and it was in fact the slackness of the respondents which has resulted in denial of justice to him. The relief the Tribunal has afforded the review petitioner was moulded in terms of the time framed in which he had approached the Tribunal and not the time frame in which he had approached the respondents. The OA was filed on 15.5.1996 while the dispute related to the benefit of pay protection from 1975. The relief in respect of the payment of arrears, if any, was determined in this context.

2. I therefore, find no error on the face of the record which would justify this Review Application and the same is accordingly dismissed.

Rao
(R.K.AHOOJA)
MEMBER(A)

/rao/